

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 19714/2021

(Arising out of impugned final judgment and order dated 19-08-2021 in WPIL No. 222/2014 passed by the High Court Of Gujarat At Ahmedabad)

UTRAN SE BESTHAN RAILWAY JHOPADPATTI VIKAS MANDAL Petitioner(s)

VERSUS

GOVERNMENT OF INDIA &amp; ORS.

Respondent(s)

WITH

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 23559/2021

Date : 06-12-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR  
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s)

Mr. Colin Gonsalves, Sr. Adv.  
Ms. Kawalpreet Kaur, Adv.  
Ms. Hetvi Patel, Adv.  
Mr. Haider Ali, Adv.  
Mr. Satya Mitra, AOR

For Respondent(s)

Mr. Tushar Mehta, SG  
Mr. K.M. Nataraj, ASG  
Mr. Kanu Agrawal, Adv.  
Ms. Sansriti Pathak, Adv.  
Mr. Akshay Amritanshu, Adv.  
Mr. Varun Chugh, Adv.  
Mr. Amrish Kumar, AOR

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Ms. Deepanwita Priyanka, AOR  
Mr. Munawwar Naseem, AOR

UPON hearing the counsel the Court made the following

O R D E R

List the matters tomorrow (07.12.2022) for physical hearing.

Signature Not Verified  
Digitally signed by  
DEEPAK SINGH  
Date: 2022.12.06  
17:30:31  
Reason: [S]

(MEENAKSHI KOHLI)  
ASTT. REGISTRAR-cum-PS(RAJ RANI NEGI)  
DY. REGISTRAR